

Bill No. 79 of 2019

THE COMPULSORY ESTABLISHMENT OF GOVERNMENT WOMEN
COLLEGE BILL, 2019

By

SHRI AJAY MISRA 'TANI', M.P.

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BILL

to provide for compulsory establishment of Government Women College at block level and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Seventieth year of the Republic of India as follows:—

1. (1) This Act may be called the Compulsory Establishment of Government Women College Act, 2019.

5 (2) It extends to the whole of India.

(3) It shall come into force on such date, as the Central Government may, by notification in the Official Gazette, appoint.

Short title,
extent and
commencement.

- Definitions. **2.** In this Act, unless the context otherwise requires,—
- (a) "appropriate Government" means in the case of a State, the Government of that State and in all other cases, the Central Government;
- (b) "prescribed" means prescribed by rules made under this Act; and
- (c) "woman" means a woman who has received education upto intermediate level. 5
- Establishment of Government Women's College. **3. (1) The appropriate Government shall establish adequate number of Government colleges at block level to provide graduate and post-graduate level education to women.**
- (2) The appropriate Government may, if it deems necessary, upgrade any existing college for carrying out the purposes of sub-section (1) in such manner as may be prescribed.** 10
- Facilities to be provided to students enrolled in colleges. **4. Every woman enrolled in a college established or upgraded under section (3) shall be provided with the following facilities:—**
- (i) cost of admission and fee including all other expenditure;
- (ii) books free of cost;
- (iii) free hostel facility, whenever necessary; and 15
- (iv) scholarship in appropriate cases.
- Central Government to provide the requisite fund. **5. The Central Government shall, after due appropriation made by Parliament by law in this behalf, provide requisite Funds, from time to time, for carrying out the purposes of this Act.**
- Power to make rules. **6. (1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act. 20**
- (2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule. 25

STATEMENT OF OBJECTS AND REASONS

Pivotal role of complete education of girls and boys for strengthening the social framework by providing equal opportunity has been acknowledged in our Republic from its inception. Presently, the female literacy rate is nearly sixty-five per cent. out of which the percentage of higher education is appropriately twenty-four per cent. Rural areas have witnessed a higher increase in literacy rate from the urban areas. Interest of women is increasing in higher education but the lack of adequate number of Government Women Colleges has become a roadblock in the upliftment of such women. Lack of Government women colleges despite an increasing number of educated women in the country is affecting women empowerment.

Therefore, it is proposed to establish Government Women Colleges at block level to ensure the participation of women in the development of family, society, State and country, and to make them self-reliant after completion of their higher education.

Hence this Bill.

NEW DELHI;
June 10, 2019.

AJAY MISRA 'TANI'

FINANCIAL MEMORANDUM

Clause 3 of the Bill provides that the Government Colleges for women shall be established by the appropriate Government. Clause 4 provides for certain facilities like cost of admission, fee, books, hostel and scholarship to every woman enrolled in college. Clause 6 provides that the Central Government shall provide adequate funds to carry out the purposes of this Act. The Bill, therefore, if enacted, is likely to involve expenditure from the Consolidated Fund of India. It is estimated that an annual recurring expenditure of about rupees Five hundred crore will be involved.

A non-recurring expenditure of about rupees hundred crore is also likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 6 of the Bill empowers the Central Government to make rules for carrying out the purposes of this Act. As the rules will relate to matters of detail only, the delegation of legislative power is of a normal character.

LOK SABHA

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BILL

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(Shri Ajay Misra 'Teni', M.P.)